

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316
IA-1725/2024
In
IB-103(ND)/2024

IN THE MATTER OF:

Small Industries Development Bank of India

.....APPLICANT/PETITIONER

Vs

Ankit Gupta

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sagar Chawla, Advocate.

For the RP : Ms. Parul, Advocate.

For the Respondent : Mr. Sumit Sinha, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1725/2024:-

Three days time granted to enable the Personal Guarantor to bring the objections/reply on record within three days. Learned Counsel appears for the Resolution Professional.

List the matter on **10.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**